

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 6612 of 2019

Raja Ram Prasad Petitioner
Versus
The State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK
(Through Video Conferencing)

For the Petitioner : Mr. Lalan Kumar Singh, Advocate
For the Respondent-State : Mr. Manav Poddar, AC to AAG-I

I.A. No. 3864 of 2021

6 / 07.09.2021 The instant Interlocutory Application has been filed for substitution of sole petitioner, Raja Ram Prasad, who died on 2.5.2021 during the pendency of this writ petition.

Learned counsel for the petitioner submits that the sole petitioner died on 2.5.2021, leaving behind his legal heirs/representatives and in the interest of justice and proper adjudication of the case, the name of widow of deceased petitioner, as mentioned in para No.8 of the instant interlocutory application may kindly be substituted in his place.

Learned counsel for the respondents have no objection to such prayer.

Having heard the learned counsel for the parties and on being satisfied with the grounds taken in the instant Interlocutory Application, the name of sole petitioner is allowed to be deleted from cause title of the main writ petition and in his place, name of his legal heir / widow as mentioned in para-8 of the said interlocutory application be substituted, within a period of two weeks'.

Office is directed to make suitable corrections in the cause title of the main writ petition as also in other records.

Accordingly, I.A. No.3864 of 2021 stands allowed.

(Dr. S. N. Pathak, J.)